



MANIPUR GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 286

Imphal, Friday, January 30, 2026

(Magha 10, 1947)

**GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)**

NOTIFICATION
Imphal, the 30th January, 2026

RRDP/2/2026-DP-DP(B): In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the approval of Governor-in-Council in its meeting held on 25.01.2026, the Governor of Manipur hereby makes the following amendment to the existing Manipur Police Service Rules, 1965 namely: -

1. SHORT TITLE AND COMMENCEMENT:
 - (a) This Amendment may be called the Manipur Police Service (1st Amendment) Rules, 2026.
 - (b) The Amendment shall come into force with effect from the date of publication in the official Gazette of Manipur.
2. The existing Sub rule (iii) of Rule 29.2 (C)- Eligibility for promotion and pay scale of Selection Grade to the Manipur Police Service Rules, 1965 shall be substituted by the following: -

“29.2 (C)- Eligibility for promotion:

iii. A member of service in Junior Administrative Grade shall be eligible for appointment to MPS Selection Grade on completion of 14 (fourteen) years of service with at least 4 years in Junior Administrative Grade.

LOUREMBAM BIKRAM,
Special Secretary to the Government.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.